

**आयकर अपीलीय अधिकरण “सी” न्यायपीठ चेन्नई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH, CHENNAI**

**माननीय श्री एस. एस. विश्वनेत्र रवि, न्यायिक सदस्य एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखक सदस्य के समक्ष।
BEFORE HON’BLE SHRI S.S. VISWANETHRA RAVI, JM AND
HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM**

**आयकर अपील सं. ITA No.260/Chny/2024
(निर्धारण वर्ष / Assessment Year: 2017-18)**

Krishna Murthy Nagamani 5/9, Garla Regency, West Circle Road, Basavanagudi, Bengaluru-560 004.	बनाम / Vs.	PCIT Coimbatore-1.
स्थायी लेखासं./जीआइआरसं./PAN/GIR No. AFOPN-8851-P		
(पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थीकी ओरसे/ Appellant by	:	Shri Raghav Menon(Advocate) -Ld. AR
प्रत्यर्थीकी ओरसे/ Respondent by	:	Shri P.Sajit Kumar (JCIT)-Ld. Sr. DR

सुनवाईकी तारीख/ Date of Hearing	:	02-05-2024
घोषणाकी तारीख / Date of Pronouncement	:	07-05-2024

आदेश / ORDER

Manoj Kumar Aggarwal (Accountant Member)

1. At the time of hearing, Ld. AR placed on record a letter dated 07.04.2024 and submitted that the assessee has already paid tax demand of Rs.14.28 Lacs and applied for immunity from penalty. Accordingly, the assessee seeks withdrawal of the appeal. The revenue did not object to the same.

2. In the result, the appeal stand dismissed as withdrawn.

Order pronounced on 7th May, 2024

Sd/-

(S. S. VISWANETHRA RAVI)

न्यायिक सदस्य / JUDICIAL MEMBER

Sd/-

(MANOJ KUMAR AGGARWAL)

लेखक सदस्य / ACCOUNTANT MEMBER

चेन्नई Chennai; दिनांक Dated :07-05-2024

DS

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF